

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - I,
MUMBAI

MA 617/2017, MA 689/2017, MA 54/2018, MA 364/2018, MA 360/2018 IN
CP(IB)-66/(MB)/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.07.2018**

NAME OF THE PARTIES: **EDELWEISS ASET RECONSTRUCTION
COMPANY LTD.**

v/s.

MURLI INDUSTRIES LTD.

SECTION 7 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

13. MA 617/2017, MA 689/2017, MA 54/2018, MA 364/2018, MA
360/2018 IN CP(IB)-66/(MB)/2017

On the Operational Creditor and the Promoters having initiated proceedings before the Hon'ble High Court of Bombay situated at Nagpur, the Hon'ble High Court of Bombay at Nagpur passed an Order stating that this NCLT, Mumbai will not go ahead with the hearing of the resolution process till the Application pending before the Hon'ble High Court is finally disposed of by it. In view of the same, this Bench is not in a position till date to take any call over the Resolution Plan pending before this Bench, now the parties have again reported that since the matter is pending before the Hon'ble High Court of Bombay at Nagpur, they sought some more time to make their submissions on Resolution Plan pending before this Bench. Looking at the Order passed by the Hon'ble High Court of Bombay at Nagpur, place this matter for hearing on 20.8.2018.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)